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(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES/

इस्पार ग्रोर खार मंत्राल ग्रेमें राज्य मंत्री

(SHRI SHAH NAWAZ KHAN): (a) The royalty on coal due to the Government of West Bengal as of 31st March 71 was Rs. 10.97 crores. Information in respect of royalty due to other State Governments is not available with the Central Government. The arrears of coal mines Provident Fund as on 31st December, 70 were Rs. 6.87 crores.

(b) and (c) No. Sir. Other methods prescribed under the relevant laws for the recovery of the various dues are available and are being adopted by the concerned authorities. In so far as royalty dues to the Government of West Bengal are concerned, the State Government make attempts for the realisation of such dues either amicably or through certificate procedure under the Bengal Public mand Recovery Act.

ट्रैक्टर का मुल्य

५12. श्री निरंजन वर्मा : श्री लाल ग्राडवाणी : श्री सुन्दर सिंह भण्डारीः श्री जगदम्बी प्रसाद यादव : श्री ना० क० शेजवलकर:

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) म्रायातित तथा देशी ट्रैक्टरों में से प्रत्येक पर किसानों को कर के रूप में कितनी राणि देनी पड़ती थी ग्रीर हाल के कर प्रस्तावों के बाद उन्हें कर के रूप में कितनी राशि देनी पडती है;
- (ख) अन्तर्राष्ट्रीय ऐसोसिएशन (विश्व बैंक) से 8000 ट्रैक्टरों के ग्रायात के लिये

हुए सरकारी समझौते पर इन प्रस्तावों का क्या ग्रसर पड़ा है; ग्रीर

(ग) कृषि स्रयं-व्यवस्था पर इस वया प्रभाव पडने की संभावना है ?

†[PRICE OF A TRACTOR

512. SHRI NIRANJAN VARMA: SHRI LAL K. ADVANI: SHRI SUNDAR SINGH: BHANDARI: SHRI J. P. YADAV: SHRI N. K. SHEJWALKAR:

Will the Minister of AGRICUL-TURE/

कृषि मंत्री

be pleased to state:

- (a) how much amount of tax, the farmers had to pay on each imported and indigenous tractors and how much amount they have to pay as tax after the recent tax proposals;
- (b) how these proposals have effected the Government agreement for import of 8000 tractors from the International Association (World Bank)
- (c) how they are likely to affect the agricultural economy?]

कृषि मन्त्रालय में राज्यमन्त्री (श्रीग्रण्णा साहेब पी 0 शिन्दे): (क) कृषि ट्रैक्टरों पर 29-5-71 से पूर्व उत्पादन श्रीर सीमा शुल्क नहीं लगते थे। तत्पश्चान् उत्पादन ग्रीर सीमा शुल्क की स्थिति संक्षिप्त रूप से नीचे दी जाती है :---

(i) उत्पादन कर : 1971-72 के बजट प्रस्तावों के ग्रनुसार, कृषि ट्रैक्टरों (देशीय) पर से सीमा शुल्क की छूट बंद कर दी है इसके परिणामस्त्ररूप, 29-5-71 से कृषि ट्रैक्टरों पर यथा मृत्य 10 प्रतिशत कर लगाया जाता है। तथापि कृषि कार्यों में प्रयोग किये जाने वाले ट्रैक्टरों को विशेष उत्पादन शत्क से छट है ।

^{†[]} English translation.

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(ii) सीमा शुल्क: विदेशों से भ्रायात किये जाने वाले ट्रैक्टरों पर श्रव यथामूल्य पर 30 प्रतिशन का भ्राधार सीमा-शुल्क लगाया गया है। इस के भ्रतिरिक्त विदेशों से श्राया-तित ट्रैक्टरों पर, भारतीय टैरिफ प्रधिनियम 1934 की धारा 2ए की व्ययस्था के कारण, भ्रतिरिक्त कर (काउन्टर बेलिंग कर) जो देशीय ट्रैक्टरों पर लगने वाले उत्पादन कर के समान होता है, लगाया जाता है। उत्पादन कर का दर मूल्य 10 प्रतिशत है भौर काउन्टरवेलिंग कर का हिसाब लगाने का श्राधार तट पर भ्राने तक की लागत पर सीमा शुल्क होता है भ्रत भ्रायातित ट्रैक्टरों पर सीमांग्त शुल्क का कुल व्यय यथा मूल्य पर 43 प्रतिशत भ्राता है।

उपरोक्त कर राज्य संस्थारों भौर उनके श्रधीन संस्थानों द्वारा लगाये स्थानीय करों से श्रतिग्क्ति हैं श्रौर श्रत यह प्रत्येक राज्य में भिन्न भिन्न हैं।

(ख) स्रोर (ग) विश्व बैंक परियोजना के सधीन स्रायातिन ट्रैंक्टरो स्रोर कुल कृषि सर्थव्यवस्था पर उत्पादन स्रोर सीमान्त शुल्कों की वर्तमान दरो का मूल्याकन करना सभी बहुत जल्दी है।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/

कृषि मत्राला मे राज्य गत्री

(SHRI ANNASAMEB P. SHINDE); (a) Prior to 29th May, 71, agricultural tractors were free from both excise and custom duties. The position of levy of excise and custom duties thereafter is as briefly indicated below:—

(i) Excise duty.—As part of the budget porposals for 1971-72, the exemption from excise duties on agricultural tractors (indigenous) has been withdrawn with the result that agricultural tractors are liable to a duty of 10 per cent ad valorem with effect from 29th May, 71. Trac-

tors intended for agricultural purposes are, however, exempted from special excise duty.

(ii) Custom duty.—Tractors imported from abroad are now liable to a basic customs duty of 30 per cent ad valorem. In addition, tractors imported from abroad are liable to an additional duty (countervailing duty) equal to the excise duty leviable on indigenous tractors by virtue of Section 2A of the Indian Tariff Act, 1934. The current rate of excise duty being 10 per cent ad valorem and the basis for assessment of countervailing duty being the cum duty landed cost, the total incidence of customs duty on imported tractors would work out to 43 per cent ad valorem.

The above taxes are in addition to such local taxes as are leviable by the States and institutions under the State Government and these, therefore, vary from State to State.

(b) and (c) It is too early to assess the effect of the present levies of excise and custom duties on the import of tractors under the World Bank projects and also on the overall agricultural economy.]

COOPERATIVE MOVEMENTS IN THE EASTERN REGION

513. SHRI GOLAP BARBORA: SHRI MAHITOSH PURAKA-YASTHA;

Will the Minister of AGRICULTURE कृषि मंत्री

be pleased to state:

- (a) whether any conference was recently sponsored by the National Cooperative Development Corporation at Darjeeling to discuss the progress and problems of the cooperative movement in the Eastern region of the country.
- (b) if so, the decisions taken in the conference; and

^{†[]} English translation.